

28.2.91

(25)

-1-

OA 287/91

SPM & AVH

Mr K Ramakumar for the applicant.

Sr CGSC for the respondents by proxy.

Heard. Admit.

Respondents to file counter affidavit within 4 weeks by serving copy on the applicant who may file rejoinder, if any, within 2 weeks thereafter.

1-0-18/91
PLAT
MR. T.S.M.
for 11/4
C.N.F.
alp. to 6/6
C.N.F.

List before DR for completion of pleadings on 11.4.91.

As regards interim relief, we direct the respondents that the applicant should also be allowed to appear in the examination for appointment to the post of IPO/IRM being held in May, 1991 or to any subsequent month provisionally and subject to the outcome of this application. Copy of the order may be given to the counsel by hand.

MS
28.2.91

TWZ

None appears for the applicant. Respondents are represented through counsel. Time till 30.5.91 granted to file reply, as prayed for.

R
11.4.91.

TWZ

for 4/7
C.N.F.
6/8
C.A.P.

None appears for both sides. Time till 4.7.91 granted to file reply, if any.

R
6.6.91.

TWZ

12/9
C.N.F.
6/8
C.A.P.

None appears for the applicant. Respondents are represented through Counsel. Time till 6.8.91 granted to file reply as a last chance as prayed for.

R
4.7.91

DP

None appears for both sides. For counter, the case is posted on 12.9.91.

DP
6.8.91

RC

None appears.

Sufficient opportunities have been given for filing counter affidavit but no counter is filed. List before the Bench for further directions on 19.11.91.

4.10.91

DR

None present.

Counter has not been filed. As a last chance three weeks time is granted for filing counter affidavit, if any. Call on 4.10.91.

4/10
ENF

th
12.9.91

RC

None appears.

Sufficient opportunities have been given for filing counter affidavit but no counter is filed. List before the Bench for further directions on 19.11.91.

th
4.10.91

WICDWD

Mr. R. Ramachandran by proxy
Mr. P. C. Madhu Sudhanayak & co-respondent

The connected case
O.A. 116/91 is posted
ordered to be listed on
10/10 has been adjourned
to 14/10. and as
such this case may be
listed on 14/10.

(10)

Learned Counsel for applicant submits
that similar application no. O.A. 285/91 is posted
for final hearing on 12.11.91. Rejoinder, if any
is to be filed within a week. List along
with O.A. 285/91 on 12.11.91

15/10/91

SPM 8 AVH

19.11.91

(28) Mr. Rama Chandran Nair
Mr. M. A. M. & N. N. Venkateswaran

At the request of the learned
Counsel for the respondents, list for
final hearing on 18.12.91. Reply, if
any, has to be filed well before
that date. The applicant may
also file rejoinder, if any, before
the date fixed.

✓ S. S. S. S. S.

19.11.91

th

4.2.92

SPM&AVH

Mr. Rajendran Saig/Mr. Ramakumar through proxy
Mr. S. Sugunapalan & Co. Ltd

✓ 27/2/92

The learned counsel for the respondents Sri S. Sugunapalan has filed a statement that in 30 identical cases counter affidavit has been filed and those are to be heard along with these cases together. The learned Counsel for the applicant wishes to file rejoinder. The learned Counsel in any of these cases is at liberty to file rejoinder if so desire within one week with a copy to the learned counsel for the respondents.

List for final hearing along with 30 cases mentioned by respondents in R.P. on 24.2.1992 filed 27/2/92.

✓ 27/2/92

27-2-92

SPM&AVH

✓ 27/2/92

Mr. Rajendran Saig/Mr. Ramakumar through proxy
SCALC through proxy/Ajith Narayanan/CCGSC

Heard. R.P. allowed. Counter affidavit mentioned therein will be relevant for this case also.
Heard in Part. List for further hearing on 28.2.92(AM).

✓ 27.2.92

28.2.92 (counsel as above)

SPM&AVH

We have heard the arguments of the learned counsel for both the parties. In the interest of justice and considering that a vital question in all these cases are involved we have admitted all the applications and condone the delay if there has been in any one of them. In certain cases we are told that representations are not been filed. Considering that the issues involved are identical we need not delay the matters in this applications by going through the formality of requiring applicants to file representation especially when identical applications are pending before us.

Accordingly the objection regarding non-submission of representation is also overruled.

JUDGMENT ON 31.2.92.

(AVH)

✓ 28.2.92

21.4.92

SPM&AVH

Orders pronounced in open court.

✓ 21.4.92

10000/-
FEE
20/2/92

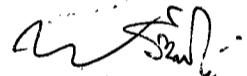
SPM of Avt

⑥ Mr K. Ramkumar for applicant by MVR Law
Mr M T Redhumpara, Advocate by Mr. Dhanalakshmi

As a last opportunity, the learned
Counsel for the respondent seeks 3 weeks'
time to file Counter affidavit. He may do so
by serving Copy on the applicant, who may
file rejoinder, if any, within 1 week thereafter.

Date for trial hearing before Division Bench
on 27-1-92. No further adjournment will be
granted.

Abt



MRK/DWD

18/1/91

③ 11

Mr. V. R. R. Nar for applicant

Mr Mathew T. Redhumpara, Advocate

The O.A. is listed for final
hearing today. Respondent has filed
M.P. 162/92 to accept the reply filed in
O.A. 814/90 as their reply in the present
O.A. Copy of that reply has been annexed
to the M.P. and served on the applicant.
Hearings on the M.P. deferred.

The learned Counsel for respondent
Sankaranarayanan O.A. 814/90 is listed for final
hearing on 4-2-92. Hence both this case
along with that case for final hearing on
4-2-92

Abt


27/1/92